is not the office she gave me that made me accept her leadership but her ideas and ways. My resignation from the Cabinet will not adversely affect my loyalty to her leadership. Appointment or disappointment, at best, is an individual affair and the mighty task that the Congress Party has undertaken under her leadership is of overriding importance to me.

13.29 hrs.

STATEMENT RE. AGREEMENT ON BILATERAL RELATIONS BETWEEN INDIA AND PAKISTAN

MR. SPEAKER: The Minister of External Affairs.

MINISTER OF EXTERNAL THE AFFAIRS (SHRI SWARAN SINGH) : rose

भी घटल बिहारी बाजपेयी (ग्वालियर): प्रध्यक्ष महोदय, इस सम्बन्ध में मैने ग्राप को पत्र लिखा हुमा है। ।स सें पहले कि विदेश मंत्री मोदय कों वक्तव्य देने का भ्रवसर दें मैं चाहता हं कि आप मुझे सुनें।

श्राध्यक्ष महोदय : इस बारे में ग्राप ने मुझे पहले ही सब्सटैनियल मोनन दिया हुन्ना है। न्नाप कृपया क्रभी बैठ जायें ग्रीर मिनिस्टर साहब को अपना बक्तव्य देने दें।

भी घटल बिहारी बाजपेयी : प्रध्यक्ष महोदय मैंने ब्राप से निवेदन किया है कि पालियामेंट की बैठक 31 जुलाई को पहले से तय थी तो बैठक मारम्म होने के तीन दिन पहले ही शिमला समझौते को राष्ट्रपति द्वारा रैटिफाई किया जाना, उस पर, दस्तखत किया जाना, पालियामेंट की बैठक के लियें प्रतीक्षा तक न करना यह पालियामेंट का प्रपमान है, पालियामेंट की भवज्ञा ह । भध्यक्ष महोदय, यह सदन कोई मुहर लगानें की मशीन नहीं है भीर भाप भी कोई मिट्टी का माधो नहीं हैं। इस देश में लोकतांत्रिक परम्पराएं चलैगी या नहीं ? मैं भ्राप के सामने कास्टिट्यमन

भ्रष्ट महोदय : भ्राप तो ऐसे बोलते हैं जैसे बाहर कोई जल्सा हो रहा है।

भी बटल बिहारी बाक्येयी : भाप को सुनना होगा 🔓 व्यवस्थाका प्रश्न उठा ग्हाहुं। भ्रव यह कहा जा रहा है कि पालियामैंट का एमूबल लेने की कोई जरूरत नहीं है। आप को याद होगा कि.....

मध्यक्ष महोवय: ग्राप ने डिस्एप्रवल का रेजो-ल्युश्नन दिया हमा है।

श्री प्रदस बिहासी बाजपेयी: डिस्एप्रवस की बात तो बाद में भायेगी। यह तो इम्प्रोप्रायटी की गई हैं। यह पालियामेंट के खिलाफ एफंट है। पालिया-मेंट की बैठक तीन दिन बाद होने जा रही है लेकिन सरकार ने जिमला समझौते को तुरन्त रैटिफाई कर दिया। हमारा उन से मतभेद ह, हम उस की ग्रालोचना करते, सेकिन उन्होंने पार्लियामेंट 🕏 मुंह पर तमाचा मारा है। (व्यवकाल)

श्रापनें देखा होगा कि जो दल शिमला समझीतें पर सरकार के साथ हैं, जो जिमला समझोते का समर्थन करने वाले हैं, उन्होंनें भी इस तरह की मालोचना की ह[ै]। उन्होने कल प्रधान मंत्री की **बैठक** का बहिष्कार किया है।

मध्यक्ष महोदयः भाप तो भाषण में पढ़ गए।

श्री भ्रटल बिहारी बाजपेबी: भाषण नहीं देंगे तो क्या करेंगे ? घगर हाथा-पाई करने की बात होती तो ग्रलग बात होती।

ध्रध्यक्ष महोदय : घापने रेजोल्युशन दिया हुमा है।

श्री ब्रटल बिहारी बाजपेयी : मझे बढा खेद है कि भाप सदन की मर्यादा की रक्षा नहीं कर रहे हैं।

मध्यक महोदय: यह मर्यादा तो भ्रापके हाच में है।

भी घटल बिहारी बाजपेयी : घगर घापकी जगह कोई भीर भध्यक्ष होता तो सरकार से कहता कि उसने तीन दिन पहले समझौते को रैटिफाई करके इस सवन की भवहेलना की है। मैं विदेश मंत्री से कहुंगा कि वह सदन के सामने मांफी मांगे। वह कहते हैं कि संविधान में यह नहीं शिखा कि इस तरह का समझौबा सदन के सामने रक्खा जाना चाहिये। मैं डा० अम्बेदकर का कोटेजन बापके सामने रखना चाहता

ग्राध्यक्ष महोदय: आप जब बोर्जेने, तब उसको कहें।

श्री जगन्माच राव जोशी (शाजापूर) : आप सुनें तो सही। आप सब नियम ताक पर रख रहे हैं। आखिर क्या हमको बोलने का भी मधिकार नहीं है ?

प्रध्यक्ष महोदय: अ।पको मौका मिलेगा। जितना चाहेंगे मोका मिलेगा। (व्यवद्यान)

श्री घटल बिहारी बाजपेयी : शिमला समझौता अखबार में छप चुका है, शिमला समझौते पर पब्लिक बहस हो रही है, शिमला समझौते पर विदेश मंत्री भाषण दे चके हैं। आखिर इस सदन की कोई मयौदा है या नहीं? सदन की बैठक के तीन दिन पहले समझौते को रैटिफाई करना सारे सदन की भवहेलना है। म डा॰ अम्बेदकर का उद्धरण आपको देना चाहता हं:

"If the executive is honest in working the Constitution, then that executive is bound to obey the legislature without any kind of compulsory obligation laid down in the Constitution."

च कि कांस्टिट्युशन में नहीं लिखा कि इस तरह का समझौता बिना संसद की पृष्टि के लागू नहीं किया जा सकता, इसलिए संसद की अवहेलना नहीं की जा सकती है। जब सप्रीम कोर्ट भौर पालियामैंट का झगडा होता है तब पालियामैंट सप्रीम हो जाती है, पालियमैंट सावरेन हो जाती है, लेकिन जब जीती हुई जमीन देने का सवाल आता है, जब जवानों के बलि-दानों पर पानी फेरने का मौक। भाता है तब सदन की प्रतिष्ठा नहीं रक्खी जाती । मेरा निवेदन है कि उन्होंने सदन की अवहेलना की है। आप उनसे कहें कि वह सदन में माफी मांगें। भगर वह माफी नहीं मांगेंगे तो सदन की कार्रबाई नहीं चलने दी जायेमी । (व्यवधान)

श्री फुलचन्द वर्मा (उज्जैन): देश के साथ विश्वासधात किया गया है।

श्री प्रदल बिहारी बाजपेयी: यह सदन की मर्यादा का प्रश्न है। (व्यवधान)

श्री फलकम वर्मा: शिमला समझौता रद्द करो। रक्षा मन्त्री ने देश के साथ गददारी की है। देश को देव दिया है। (व्यवसान)

श्रध्यक्ष महोदय: पालियामेंट में काम बहस और आगु मैंट से चलता है। इस तरह से शाउट करके काम नहीं चलता है। अगर कोई समझता है कि जाउट करने से काम चल सकता है तब वह बड़ी गलतफड़मी

श्री घटल बिहारी बाजपेयी : मैंने आपको पहले लिखकर दिया हुआ है। (व्यवधान) मैंने लिखकर दिया है लेकिन आप बोलने की इजाजत नहीं देते हैं।

मध्यक्ष महोदय : आपका रेजोल्यमन है।

श्री प्रदल बिहारी बाजपेयी रेजोल्यमन अलग चीज है। वह शिमला समझौते के बारे में है।

SHRI P.K. DEO (Kalahandi): On a point of order, Sir.....

SHRI ATAL BIHARI VAJPAYEE : He is raising a point of order.

MR. SPEAKER: What is the point of order ?

SHRI P. K. DEO: Regarding my point of order, I would like to submit that the Swatantra Party welcomes the Simla agreement

SHRI S. M. BANERJEE (Kanpur): What is the point of order?

SHRI P. K. DEO: Now, the way it has come to this House, we strongly object to it. It is highly improper on the part of the Government to come before us with a FAIT ACCOMPLI: It has been ratified by the President. Even in Pakistan where we say that there is dictatership, they took the National Assembly into confidence and their National Assembly ratified it. Then it came to their President. Here, I regret to say, this is a futile exercise in this House. I beg to submit, there is absolutely no use to have a discussion when this has already (Interruptions) been ratified.

MR. SPEAKER: He has the right to do so: he may move a Motion.

SHRI P.K. DEO: There is no occasion: the question does not arise; there is no occasion for the statement by the Foreign Minister. I want a ruling from you, Mr.

Speaker. What benefit will accure by a discussion of this type, Sir? (Interruptions).

MR. SPEAKER: There is no right of order; there is no point of procedure This is your view. That is all. What is the ruling required?

SAMAR GUHA (Contai) : SHRI I want to draw your attention to this aspect of the matter. Though not a constitutional obligation, we thought, you in your wisdom you would have felt that this Simla Agreement should be brought up here in the House before ratification. We thought, you in your wisdom, would have felt that such historic document, such as the Simla Agreehaving far-reaching consequences and implications, affecting the whole future generations, would have been brought up here before ratification. They ratified the agreement just two days or three days before the sitting of this august House. It is almost derogatory to the honour and the dignity and the moral right of this House. If they had been waiting for 15 days or 20 days, why could not they have waited for 2 more days ? (Interruptions) If this Agreement is discussed in this House before it is ratified by the Government, that would have been a more dignified course and that would have been, I should say, in consonance with the spirit of democracy. Now, I regret to say, it is redundant, it is meaningless, for this House to consider this, when the whole agreement has been ratified by them. They just want to get the mere seal of approval of the House, a sort of consolation for this House. What they are doing now is violation of not only the moral convention, but the democratic functioning of the Parliament, the democratic functioning of this House. And also, this has been done, in a kind of dictatorial manner. There are many who have approved it, of course; there are some shades of differences; but this sort of doing things which concern the future generations, is not the right thing to do. So many of our jawans sacrified their lives and shed their blood for the sake of the country. They should have brought this up before the House before it was ratified. I object to the Minister's statement. (Interruptions)

श्री जगन्नाच राव बोती : मेरा व्यवस्था का प्रक्त है (व्यवधान)

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH); Mr. Speaker, Sir I have the honour to lay on the table of the House a copy of the Agreement between the Government of India and the Government of Pakistan signed at Simla by the Prime Minister of India and the President of Pakistan on the 2nd July, 1972.

Pakistan on the 2nd July 1972 [Placed in Libraty. See No. LT-3179/72]

The Agreement is a first step towards establishing durable peace on the sub-continent....(Interruptions)

MR. SPEAKER: Let those hon. Members who are standing around the Table go back to their seats. (Interruptions)

SHRI SWARAN SINGH: It provides a framework which, if faithfully worked out, can bring about an altogether new relationship between India and Pakistan....

MR. SPEAKER: Let those Hon. Members who are standing near the Table go back to their seats. (Interruptions)

SHRI SWARAN SINGH: The experience of the past 25 years shows that outside agencies and third party involvement have made the solution of problems between India and Pakistan extremely difficult.

Recognising this, it was agreed by both sides that they will settle their differences by peaceful means through bilateral negotiations or any other peaceful means mutually agreed upon between the parties. This trend of bilateralism which is showing itself in other areas of the world is a healthy trend and we welcome it. The idea of providing for a "self executing machinery" which would automatically bring in involvement of third parties or outside agencies, has thus been given up.

Another important features of the Agreement is that both sides have agreed that the basic issues and causes of conflict which have bedevilled relations between the two countries during the last 25 years shall be

[SHRI SWARAN SINGH]

resolved by peaceful means. Both sides have further agreed that they will refrain from the threat or use of force against the territorial integrity and political independence of each other. Both Governments have agreed that pending the final settlement of any of the problems between the two countries neither side shall unilaterally alter the situation. They have further undertaken that both sides shall prevent the organisation, assistance or encouragement of any acts deterimental to the maintenance of peaceful and harmonious relations.

A number of steps have been proposed for the normalisation of relations under Articles 3 of the Agreement. They include communications, travel facilities, trade, cooperation in economic and other agreed fields and exchange in the fields of science and culture.

14 brs.

Once these principles for the establishment of durable peace were accepted by Pakistan and Pakistan further agreed that in Jammu and Kashmir, the line of control resulting from the cease-fire of December 17, 1971, shall be respected by both sides without prejudice to the recognised position of either side, we agreed to the withdrawal of Indian and Pakistani forces to their side of the international border. Action regarding withdrawals to the international border and delineation of the line of control in Jammu and Kashmir will have to be taken simultaneously. A smoothi mplementation of this will generate the necessary confidence for the growth of friendly and peaceful relations between the two countries.

I would like Hon'ble Members to look at the Agreement in the proper perspective of history. This Agreement comes after a long period of conflict and confrontation between the two countries and opens up the possibility of establishing normal and cooperative relations on the sub-continent. The Agreement is based on the principle of equality of sovereign nations and not in the spirit of a victor dictating his terms to the vanquished. We have kept our

promise which we had made before, during and after the last war that we do not have any designs on Pakistan's territory. We hope that Pakistan appreciates this and will reciprocate by adhering faithfully to the letter and spirit of this Agreement. The Agreement is only a first step, a beginning in the process of establishing peace, friendship and cooperation. The success of this Agreement and of the processes it has initiated will depend on its faithful implementation. As far as India is concerned, we are prepared to treat the new Pakistan as a friend. The things that unite the interests of the people of India and Pakistan are far more important and lasting than the things that seem to devide us. It is in this spirit and in an effort to serve the long term common interest of the people of the sub-continent and this region that we have signed this Agreement and it is in this spirit that we would like it to be judged.

14.30 hrs.

Motion re. Statement on Agreement on Bilateral Relations Between India and Pakistan

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARN SINGH) : I beg to move :

"That this House do consider the statement made by the Minister of External Affairs in Lok Sabha on the 31st July, 1972, regarding the Agreement on Bilateral Relations between India and Pakistan signed at Simla on the 2nd July, 1972".

MR. SPEAKER: Motion moved:

"That this House do consider the statement made by the Minister of External Affairs in Lok Sabha on the 31st July, 1972, regarding the Agreement on Bilateral Relations between India and Pakistan signed at Simla on the 2nd July, 1972".

14.04 hrs.

The Lok Sabha adjourned for lunch till Fifteen of the Clock.